

**BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH,  
MUMBAI**

**T.C.P. NO. 205/I&BP/NCLT/MB/MAH/2017**

CORAM:

**SHRI M. K. SHRAWAT**  
MEMBER (JUDICIAL)

IN THE MATTER of Sections 433(e), 434(1)(a) of THE COMPANIES ACT, 1956. *and under Insolvency & Bankruptcy Code 2016*

M/s Alakh Advertising & Publicity Pvt. Ltd.,  
A Company registered under the Provisions of the  
Companies Act, 1956 having its registered Office at  
401-402 B, Sapphire Corner of S.V. Road, Khar (W),  
Mumbai – 400 052. Maharashtra.  
International Waterbase Ltd., Having address at Office  
No. 22/A, Sewri Cross Road, Mumbai – 400 015.

... Petitioner.

Versus

Brandlink Media Communication Pvt. Ltd.,  
A Company registered under the provisions of the  
Companies Act, 1956 having its registered office at  
521, Marathon Max, Link Road, Opp. Nirmal Lifestyle,  
Mumbai-400 080 and also having address at Flat No.  
502, 5<sup>th</sup> Floor, P-9 Utkarsh Mithagar Marg, Mahtre  
Nagar, Mulund (East), Mumbai-400 081.  
CIN : U74120MH2012PTC229507.

... Respondent.

**PRESENT ON BEHALF OF THE PARTIES:**

None present from the side of Creditor as well as Debtor.

**ORDER**

**Pronounced on : 03.07.2017**

1. None present. On the last occasion i.e. 07.04.2017 also no body are present, however directed to issue notice and to file the requisite Form under the provisions of the Insolvency and Bankruptcy Code, 2016.
2. Though matter is adjourned to today i.e. 27.06.2017 but no one appeared.
3. The amount of debt is stated to be amounting to Rs. 10,58,717/- only as per the records.
4. The Procedure of Intimation is three fold i.e.
  - (i) the **first** step is that the every day Cause List is always been uploaded on the NCLT Site for Public Information;
  - (ii) the **second** step is that the directions given on hearing is also displayed daily in the Official Site<sup>7</sup> about the decision taken in the Court; and

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(iii) the **third** step is that the status of the Cause List is also displayed on the official site mentioning the next date of hearing.

5. Though number of opportunities were given to the Petitioner to appear but the Petitioner is not serious in pursuing this Petition.
6. As a consequence the Petition is liable to be rejected, however, worth to reproduce a paragraph from the latest notification dated 29.06.2017 (F. No. 1/0/2015-CL-V) GSR 732(E) as under :-  
*"Provided further that any party or parties to the petitions shall, after the 15<sup>th</sup> day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."*
7. Petition is dismissed for non-prosecution. Hence the matter stands disposed of accordingly. Consigned to Records.

Sd/-

**M.K. SHRAWAT**  
**MEMBER (JUDICIAL)**

**Date: 03.07.2017.**

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